GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3673 ANSWERED ON:15.12.2014 FOREST RIGHTS Rathwa Shri Ramsinh Patalyabhai

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the names of States where the forest rights of tribals have been implemented under the relevant laws in the country;

(b) the number and details of people who have been given authority letter and the number of people who have been given the authority letter under group claim under the laws, State/UT-wise;

(c) whether the Government is considering to prepare a plan to award lease under the land revenue to issue authority letters under these laws; and

(d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) & (b) : The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, extends to the whole of India except the State of Jammu & Kashmir. There is no provision of giving an authority letter under this Act, however, a title is issued as a result of recognition of a right. As per the information collected from the State/UT Government, till 31st October, 2014, a total number of 14,97,881 titles have been distributed under the Act till 31st October, 2014. These include 14,70,963 individual and 26,918 community titles. The State/UT-wise break-up of the individual and community titles distributed under the Act is also given in the Annexure.

(c) : No such plan is under consideration of the Ministry of Tribal Affairs as the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 does not envisage award of lease under the land revenue to forest rights holders under the Act.

(d): Does not arise in view of reply to part (c) above.